

15.32 hrs.

BILLS INTRODUCED

FIXATION OF LIMIT ON BORROWINGS BILL*

[English]

SHRI GEORGE FERNANDES (Muzaffarpur) : I beg to move for leave to introduce a Bill to fix the limit on borrowings by the Government of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to fix the limit on borrowings by the Government of India."

The motion was adopted.

SHRI GEORGE FERNANDES : I introduce** the Bill.

15.33 hrs.

HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL (AMENDMENT OF THE FIRST SCHEDULE)*

[English]

SHRI GUMAN MAL LODHA (Pali) : I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Services) Act, 1954."

The motion was adopted.

SHRI GUMAN MAL LODHA : I introduce** the Bill.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 13-8-93.

**Introduced with the recommendation of the President.

15.34 hrs

REPRESENTATION OF THE PEOPLE (AMENDMENT)* BILL

(SUBSTITUTION OF NEW SECTION FOR SECTION 3)

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI PAWAN KUMAR BANSAL : I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT)* BILL (AMENDMENT OF ARTICLE 169)

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 13-8-93.